

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1932/90
T.A. No.

199

DATE OF DECISION 23.03.1992.Shri Surinder Kumar

Petitioner

None

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Shri M.L. Verma

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

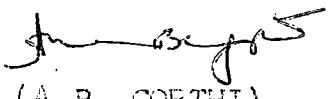
The Hon'ble Mr. A.B. GOTHRI, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? /A
4. Whether it needs to be circulated to other Benches of the Tribunal? /A

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

Heard the learned counsel for the respondents. The applicant has not been present on the hearings held on 30.1.1991, 8.4.91, 28.8.91, 29.11.91 and 24.12.91. When the case was called in the forenoon and afternoon sessions today, the applicant was not present. The application is, therefore, dismissed for default and non-prosecution.


(A.B. GORTHI)
MEMBER (A)
23.03.1992


(P.K. KARTHA)
VICE CHAIRMAN (J)
23.03.1992

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